

High Court of Sikkim

Record of proceedings

Crl. A. No.37 of 2023

Chewang Gyaltzen Bhutia @ Bhaichung

Appellant

VERSUS

State of Sikkim

Respondent

Date : **07-04-2025**

CORAM : **THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE
THE HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, JUDGE**

For Appellant Mr. Rahul Rathi, Advocate.

For Respondent Mr. Yadev Sharma, Additional Public Prosecutor.

ORDER

Rai, J.

I.A. No.01 of 2025 is an application filed by the Appellant seeking withdrawal of the instant Appeal. Learned Counsel for the Appellant submits that the Appellant does not seek to press the Appeal and permission be granted to him by this Court to withdraw the Appeal.

Not opposed.

In the circumstances, considered and ordered accordingly.

The Appeal stands disposed of as withdrawn.

Judge
07-04-2025

Judge
07-04-2025